[8 December, 1999]

Fencing along Indo-Pak border

835. SHRI ANIL SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what steps Government have taken for barbed wire fencing and flood lights along the Indo-Pakistan border;

(b) the measures taken by Government to prevent infiltration of Pakistanis into India; and

(c) the total length of border, in Kilometers, with Pakistan and the number of police/security personnel posted per kilometer in the border areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (c) Indo-Pak border in Punjab and Rajasthan has been fenced with security fencing augmented with flood lights. Only small stretches of riverine/nonfeasible areas have been left out. However, improvised fencing have been erected in these riverine/non-feasible areas also.

Construction of security fencing on raised embankment in Indo-Pak border in Gujarat (Rann area) has also started in Luni River Basin Area.

Erection of an obstacle system along the Jammu International Border has been planned.

Other measures taken by the Government to prevent infiltration on international border and Line of Contral include better border management, multitier deployment of security forces and police, improved collection and sharing of intelligence and intensification of patrolling both on land and the riverine border etc.

The length of the International Border with Pakistan is 2,296 kms in addition to the Line of Control (740 kms.) and Actual Ground Position Line (110 kms) in Jammu & Kashmir. The situation on the border is under constant review and it will not be desirable to disclose actual deployment on the border.

Special CID Force to Tackle Communal Riots

836. SHRI PRAFULL GORADIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Governement propose to depute a special CID force to nip communal riots in the bud;

(b) if so, details thereof; and

(c) whether it would be made operational throughout the country or in certain sensitive regions only?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO: (a) No, Sir.

(b) and (c) Do not arise.

Show Cause Notices to NGOs

837. SHRI A. VIJAYARAGHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have served show-cause notices to 13 NGOs;

(b) if so, the details thereof and the reasons therefor;

(c) whether Government have taken any action against such organisation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) and (b) Yes Sir. Thirteen NGOs covered under the provisions of the Foreign Contribution (Regulation) Act, 1976 have been asked, inter alia to show cause why they should not be brought under section 5(1) of the said Act and required to seek prior permission of the Central Government before accepting any foreign contribution for being associated with the issue of certain advertisements and documents the contents of which are considered to be comments of a political nature.

(c) No, Sir.

(d) Does not arise.

Bangladeshis Deported from Rajasthan

838. SHRI ONKAR SINGH LAKHAWAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of Bangladeshi citizens living in the country illegally, State-wise;